

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 2764/2021

(Arising out of impugned final judgment and order dated 19-10-2020 in CRLA No. 264/1989 passed by the High Court of Judicature At Allahabad)

KALLOO

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No.45535/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.45534/2021-EXEMPTION FROM FILING O.T.)

Date :16-04-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Dr. Abhishek Atrey, AOR
 Dr. Vidyottma Jha, Adv.
 Ms. Ambika Atrey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing C/C of
the impugned judgment and exemption from filing O.T.
are allowed.

Leave granted.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)